

# INCOME DECLARATION SCHEME RULES, 2016

## ACKNOWLEDGEMENT OF DECLARATION UNDER SECTION 183 OF THE FINANCE ACT, 2016 IN RESPECT OF THE INCOME DECLARATION SCHEME, 2016

Form 2  
[See rule 4(3)]

Whereas Mr./Mrs./M/s ..... (hereinafter referred to as the declarant) has filed a declaration under section 183 of the Finance Act, 2016;

And whereas the said declaration has been received on ..... ;

Now, therefore after consideration of relevant material, I hereby determine the following amount payable by you with respect to the declaration made under the scheme:

Sl. No.	Assessment year	Undisclosed income as declared in Form 1	Undisclosed income eligible for the scheme	Amount payable			Reasons (in case of difference in amounts in Column (3) and (4))
				(5)			
(1)	(2)	(3)	(4)	Tax	Surcharge	Penalty	(6)
<b>Total</b>							

The declarant is hereby directed to make the payment of sum payable as per column (5) of the above table, as specified below: --

- (i) an amount not less than twenty-five per cent of the sum payable on or before 30<sup>th</sup> day of November, 2016;
- (ii) an amount not less than fifty per cent of the sum payable as reduced by the amount paid under clause (i) above on or before 31<sup>st</sup> day of March, 2017;
- (iii) the whole of the sum payable as reduced by the amount paid under clauses (i) and (ii) above on or before the 30<sup>th</sup> day of September, 2017.

In case of non-payment of the amount as specified above, the declaration under Form-1 shall be treated as void and shall be deemed never to have been made.

Place .....  
Date .....

.....  
Name, signature and seal of Designated Authority